

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 137/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC (Conduct of Business Regulations) 1999 seeking recovery of energy charges for the power procured in the month of December, 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Petitioner : IL&FS Tamil Nadu Power Company Ltd.

Respondents : TANGEDCO and anr.

Date of Hearing : **9.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Hemant Singh, Advocate, IL&FS
Shri Lakshyjit Singh, Advocate, IL&FS
Shri Harshit Singh, Advocate, IL&FS
Ms. Ankita Bafna, Advocate, IL&FS
Mr. Shaurya Kumar, Advocate, IL&FS
Ms. Anuska Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Respondent TANGEDCO and the learned counsel for the Petitioner made detailed oral submissions.

2. At the request of the learned counsels, the Commission permitted the parties, to file short written submissions (not exceeding three pages), in the matter, with copies to the other, on or before **13.11.2023**.
3. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

